

[Shri Datar]

(a) G.S.R. No. 1275 dated the 21st October, 1961.

(b) G.S.R. No. 1276 dated the 21st October, 1961. [Placed in Library, See No. LT-3370/61].

(vi) to lay on the Table a copy of the Board of Homoeopathic System of Medicine, Bombay (Reconstitution and Reorganisation) Order, 1961 published in Notification No. G.S.R. 1235 dated the 7th October, 1961, under Sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed on Library, See No. LT-3371/61].

PAPERS UNDER SUB-SECTION (2) OF SECTION 16 OF THE TARIFF COMMISSION ACT, 1951.

The Minister of Industries (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1961) of the Tariff Commission on the continuance of protection to the Caustic Soda Industry.
- (ii) Government Resolution No. 32(2)-T.R./61 dated the 24th November, 1961. [Placed in Library, See No. LT-3372/61].
- (iii) Report (1961) of the Tariff Commission on the continuance of protection to the Soda Ash Industry.
- (iv) Government Resolution No. 32(1)-T.R./61 dated the 27th November, 1961. [Placed in Library, See No. LT-3373/61].
- (v) Report (1961) of the Tariff Commission on the continuance of protection to the Calcium Carbide Industry.
- (vi) Government Resolution No. 37(1)-T.R./61 dated 27th

November, 1961. [Placed in Library, See No. LT-3374/61].

- (vii) Statement explaining the reasons why a copy each of the documents at (v) and (vi) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library, See No. LT-3365/61].

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, AND THE CENTRAL EXCISES AND SALT ACT.

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

- (i) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 1252 dated the 14th October, 1961.

(b) G.S.R. No. 1253 dated the 14th October, 1961. [Placed in Library, See No. LT-3375/61].

- (ii) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960 under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—

(a) G.S.R. No. 1257 dated the 14th October, 1961.

(b) G.S.R. No. 1327 dated the 4th November, 1961.

(c) G.S.R. No. 1367 dated the 18th November, 1961. [Placed in Library, See No. LT-3376/61].

- (iii) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (a) G.S.R. No. 1123 dated the 12th September, 1961.
- (b) The Central Excise (Tenth Amendment) Rules, 1961 published in Notification No. G.S.R. 1150 dated the 23rd September, 1961. [Placed in Library. See No. LT-3377/61].
- (c) The Central Excise (Twelfth Amendment) Rules, 1961 published in Notification No. G.S.R. 1258 dated the 14th October, 1961.
- (d) G.S.R. No. 1319 dated the 1st November, 1961.
- (e) The Central Excise (11th Amendment) Rules, 1961 published in Notification No. G.S.R. 1328 dated the 4th November, 1961. [Placed in Library, See No. LT-3377/61].

CONVICTION OF A MEMBER

Mr. Speaker: I have to make an announcement. I have to inform the House that I have received the following telegram, dated 29th November, 1961, from the Sub-Magistrate, Trivandrum:

"Shri M. K. Kumaran, Member Lok Sabha, convicted and sentenced to undergo simple imprisonment for three weeks in the aggregate. Confined in the Central Prison, Trivandrum. Letter follows."

REPORT OF JOINT COMMITTEE

Sardar Hukam Singh (Bhatinda): I beg to present the Report of the Joint Committee on the Bill to consolidate and amend the law relating to the extradition of fugitive criminals.

CONSTITUTION ELEVENTH (AMENDMENT) BILL*

The Minister of Law (Shri A. K. Sen): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri A. K. Sen: I introduce the Bill.

12.32 hrs.

INDIAN TARIFF (AMENDMENT) BILL*

The Minister of Industry (Shri Manubhai Shah): I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934".

Shri Tangamani (Madurai): May I make a submission before you put it to the vote of the House? We were told that the House has to adjourn earlier because there were not enough Bills to go through. Now we find that several Bills have been introduced.

Shri T. B. Vittal Rao (Khammam): A spate of Bills.

Shri Tangamani: When will they be taken up for consideration? We would like some light to be thrown on that point. Whereas certain Bills have been pending and have not been brought here, some new Bills are being introduced. Government must explain the importance of these new

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